

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

ORIGINAL APPLICATION NO.60/981/2020

DATED THIS THE 22nd DAY OF MARCH, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

1. Navjot Singh S/o Sh.Harjeet Singh, age about years, R/o House No.2033/2 Sector 45, Chandigarh.
2. Shaveta D/o Sh. Nathi Ram, age about 30 years, R/o House No.H-578, Phase-1, Sector-55, Mohali, Punjab.

....Applicants

(By Advocate Shri Shubham Saroha - through video conference)

Vs.

1. Union Territory Chandigarh through its Administrator, Raj Bhawan, Chandigarh.
2. Chandigarh Administration through its Principal Secretary, 4th floor, UT Secretariat, Sector-9, Chandigarh.

.....Respondents

(By Advocate Shri Aseem Rai – through video conference)

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri Shubham Saroha, learned counsel for the applicants has stated that during pendency of the Original Application, the respondents have declared the results, and, therefore, the OA has become infructuous. Learned counsel further stated that he may be permitted to withdraw the present Original Application enabling him to challenge the results declared by the respondents.

2. Accordingly, the OA is dismissed as withdrawn with liberty as aforesaid.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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